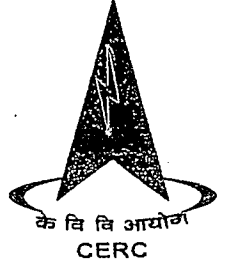




सत्यमेव जयते

Shubha Sarma, IAS
Secretary

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION



Pet No. 54/RP/2016

Dated the 28th November 2016

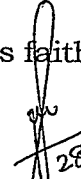
The Secretary,
Central Electricity Authority,
R.K. Puram,
New Delhi 110 066

Subject : Comments of CEA on PGCIL's Gooty-Madhugiri 400 kV D/C line along with the associated bays – reg.

Sir,

Your kind attention is invited to Commission's letter No. 54/RP/2016 dated 7.11.2016 (copy enclosed) requesting CEA to give its comments on the subject reference by 21.11.2016. The said comments have not been received yet. Since the comments of CEA are relevant for taking a view in the review petition filed by PGCIL, you are requested to provide your comments by 9.12.2016.

Yours faithfully,


28/11/16
Shubha Sarma

Enc; : As above



सत्यमेव जयते

Shubha Sarma, IAS
Secretary

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION



Pet No. 54/RP/2016

Dated the 7th November 2016

The Secretary,
Central Electricity Authority,
R.K. Puram,
New Delhi 110066

Sub : Comments of CEA on PGCIL's Gooty-Madhugiri 400 kV D/C line along with the associated bays

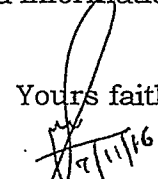
Sir,

Power Grid Corporation of India Limited (PGCIL) filed Petition No. 403/TT/2014 for determination of tariff for Gooty-Madhugiri 400 kV D/C line along with the associated bays and establishment of new 400/220 kV Sub-station at Madhugiri with 2x500 MVA transformers under "Transmission System associated with System Strengthening XIII in Southern Regional Grid for the 2014-19 tariff period. The tariff for the said assets for the 2014-19 tariff period was allowed vide order dated 19.7.2016 and the recovery of the transmission charges through POC mechanism was linked to the establishment and commissioning of the downstream assets by Karnataka Power Transmission Corporation Limited. PGCIL has filed Review Petition No. 54/RP/2016 stating that the transmission assets are implemented as a system strengthening scheme and not merely for the benefit of the distribution companies in Karnataka and hence the tariff of the instant assets should be included in the POC charges from the date of commercial operation of the instant assets.

2. CEA is requested to provide its comments on PGCIL's contention that Gooty-Madhugiri 400 kV D/C line along with the associated bays is system strengthening scheme and it is not merely to serve distribution companies of Karnataka and whether the line could be utilized effectively with the commissioning of Madhugiri Bidadi line in the absence of downstream system of Karnataka by 21.11.2016.

3. A copy of the Review Petition No. 54/RP/2016 along with order dated 19.7.2016 in Petition No. 403/TT/2014 and reply of Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) are enclosed for kind information.

Yours faithfully,


(Shubha Sarma)

Encl : As above